

- (2) A copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 :—

- (i) Annual Accounts of the Cochin Port Trust for the year 1967-68 and the Audit Report thereon.
- (ii) Annual Accounts of the Visakha Patnam Port Trust for the year 1967-68 and the Audit Report thereon.

[Placed in Library. See No. LT—1357/69]

12.24 hrs.

CORRECTION OF ANSWER TO S.Q. NO. 1742 RE-DETERIORATION IN THE STANDARD OF SPORTS

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : While replying to a supplementary question by Shri Dinkar Desai, the Minister of state had made the following statement:—

“But I would like to inform him that the Government has taken a decision that, in lieu of the NCC, which was compulsory before, sports are going to be compulsory part of curriculum.”

The Minister of State in the Ministry of Education and Youth Services now wants to substitute the above Statement with the following statement:—

“But I would like to inform the House that the Government has taken a decision that there will be three parallel programmes viz., National Cadet Corps (NCC), National Service Corps (NSC) and National Sports Organisation (NSO) and it is open to students of the first two years of the degree course to join one of these streams. As regards the third option, it has been decided that only such students who showed marked proficiency in Games and Sports will be eligible to join the (NSO) programme. However, for the time being, due to

non-availability of sufficient funds NSC/NSO programmes will be implemented, on a voluntary and selective basis.”

12.25 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH) : Sir, with your permission, I rise to announce that Government Business in this House during the week commencing from 28th July, 1969, will consist of :—

- (1) Consideration of Statutory Resolution given notice of by Shri Yajna Datt Sharma and other seeking disapproval of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1969 and consideration and passing of the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969.
- (2) Consideration and passing of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969.
- (3) Consideration of Statutory Resolution given notice of by Shri Yajna Datt Sharma seeking disapproval of the Central Sales Tax (Amendment) Ordinance, 1969 and consideration and passing of the Central Sales Tax (Amendment) Bill, 1969.
- (4) Consideration of statutory Resolution given notice by Shri Kanwar Lal Gupta and others seeking disapproval of the Gold (Control) Amendment Ordinance, 1969 and consideration and passing of the Gold (Control) Amendment Bill, 1969.
- (5) Consideration of any item of Government Business carried over from today's Order Paper.

[Shri Raghuramiah]

(6) Consideration and passing of the following Bills, as passed by Raja Sabha :—

The Indian Registration (Amendment) Bill, 1968.

The Oaths Bill, 1968.

SHRI JYOTIRMOY BASU (Diamond Harbour) : There have been numerous murders in Delhi in recent times. This is a matter which should be discussed in the House immediately. Delhi has become unsafe for law-abiding citizens. The outlaws are exceeding the number of law-abiding citizens. I suggest some time should be found to discuss this matter seriously. We want to know what Government are going to do to curb the activities of these murders and give protection to law-abiding citizens.

SHRI S. M. BANERJEE (Kanpur) : In the list of business announced, after the Banks nationalisation Bill comes the Salaries and Allowances of Members of Parliament (Amendment) Bill. I would only request you and through you the hon. Prime Minister who is also the Finance Minister of the country today.....

SHRI PILOO MODY (Godhra) : Finance Minister or 'financed-Minister' ?

SHRI NATH PAI (Rajapur) : I heard 'finest' Minister.

SHRI S. M. BANERJEE : This is a matter which is highly controversial.

SOME HON. MEMBERS : No, no.

SHRI S. M. BANERJEE : Let there be another meeting with the Opposition members. We have appended minutes of dissent to the Committee's report. When I say 'we' I refer to all those progressive leftist parties here. Therefore, I would request you to reconsider this matter.

Secondly, I fully support Shri Jyotirmoy Basu and say that there should be a statement made or a discussion held on the law and order situation in the capital.

Thirdly, even today in spite of repeated orders issued by the Home Ministry regarding

the reinstatement of Central Government employees, nearly 2,000 of them are still on the street. Their recognition has not been restored. I would request you and through you the hon. Prime Minister and the Home Minister to kindly see that this is done.

Last but not least, all the jute workers are going on strike on the 4th August. I am told the negotiations were not held. I would request the hon. Minister of Labour and employment to make a statement so that the threatened strike is averted. This is very essential to be done.

श्री प्रकाशवीर शास्त्री (हापुड़) : उपाध्यक्ष महोदय, आनको स्मरण होगा कि जब संसद का पिछला सत्र समाप्त होने लगा था, तो गृह-कार्य मंत्री, श्री यशवन्तराव चव्हाण, ने भारत के कुछ राजनीतिक दलों द्वारा विदेशों से आर्थिक सहयोग प्राप्त करने के सम्बन्ध में एक वक्तव्य दिया था। हम ने उस समय भी यह चाहा था कि इस विषय पर सदन में चर्चा होनी चाहिए। लेकिन चूँकि सत्र समाप्त होने वाला था, इस लिए यह आश्वासन दिया गया कि अगले सत्र में इस विषय पर विचार किया जायेगा। मैं आप के माध्यम से संसद-कार्य मंत्री को कहना चाहता हूँ कि इस सम्बन्ध में एक अनियत दिन वाला प्रस्ताव स्वीकार हो चुका है। यह एक बहुत गंभीर मामला है कि भारत के चुनावों में बड़ी भारी मात्रा में विदेशी धन का उपयोग हो। सरकार को इस बारे में जानकारी होने के बावजूद इस विषय पर इस सदन में कोई चर्चा न हो, यह कोई संतोषजनक स्थिति नहीं है। इस लिए मेरा आग्रह है कि इस महत्वपूर्ण प्रश्न पर चर्चा के लिए शीघ्र ही समय निर्धारित किया जाये।

हम पिछले दो तीन दिनों से देख रहे हैं कि इस सदन में राष्ट्रपति के चुनाव को लेकर राष्ट्रपति पद के उम्मीदवारों के पक्ष या विपक्ष में कई प्रकार की बातें कही जानी प्रारम्भ हो गई हैं। मैं चाहता हूँ कि आप इस सम्बन्ध में सदस्यों के लिए एक आचार-संहिता निर्धारित करें, ताकि इस सदन में राष्ट्रपति पद के उम्मी-

दवारों के पक्ष या विपक्ष में कोई किसी प्रकार की बात न कही जाये और अगर कोई बात कही जाये, तो वह रिकार्ड में नहीं आनी चाहिए।

SHRI H. N. MUKERJEE (Calcutta North East) : I find it very distressing that Government gives a high priority to a very contentious matter, the Salaries and Allowances of Members of Parliament (Amendment) Bill (*Interruptions*). I say this because there was a solemn understanding in the last session in the presence of leaders of parties in the Speaker's room, and that understanding has been negated by the Bill which Government is putting forward. I am not clear why the Government wants to pass this kind of legislation now. I am very unhappy that the image of the House which is likely to be enhanced by the passage of the bank nationalisation measures will be blackened by this Bill which is going to put into the pockets of Members money which most representatives of the Parties in the House never wanted in the shape of monetary considerations. Government is bringing forward this very controversial legislation and rush it through for God knows what reason . . . (*Interruptions*.) I can understand it if some Members want to pass this legislation for some reason or the other in which case a further discussion could take place with the representatives of the different parties in the House and they could sit with you and find a way out, if that was very essential. It is very indecent, in view of the solemn understanding arrived at, for the Government to rush into this matter in the way it is doing. I wish you to convey to the Government the desire of the House that the Government should not proceed in this fashion and that it should stop . . . (*Interruptions*.)

श्री मु० अ० खां (कासगंज) : उपाध्यक्ष महोदय, जब से यह मेम्बरस सैलरीज बिल हाउस में आया है देखा गया है कि कुछ लोगों को परेशानी और बेचैनी है खास तौर से उन लोगों को जो लेबर के लीडर बनने के बाद हम देखते हैं हर हफ्ते हवाई जहाज से उड़ कर जाते हैं और आते हैं। वह रुपया कहाँ से आता है यह मैं नहीं जानता। उन को काफी सुविधाएँ और

आराम है। मैं यह जानना चाहता हूँ कि जिन लोगों को ज्यादा परेशानी है जैसे बंनर्जी साहब को तो वह स्पीकर महोदय के पास लिख कर भेज दें कि इस बिल के पास होने के बाद वह यह नहीं लेगे तब मैं समझूँगा कि वह सही मानों में ईमानदारी से इसको अपोज करना चाहते हैं। वरना अगर यह पास होने के बाद रुपया लेंगे तो यह समझा जाएगा कि महज जनता को धोखा देने के लिए और दिखाने के लिए इस प्रकार का प्रोपेगैंडा यहां यह करते हैं। (व्यवधान) मैं कहता हूँ सबसे पहले यही लेंगे (व्यवधान)

श्री इन्द्रजीत गुप्ता (अलीपुर) : वह लिख कर देंगे तो यह क्या करेंगे ? यह क्या रिजाइन करेंगे ?

MR. DEPUTY-SPEAKER : The Minister of Parliamentary Affairs has announced the business for the coming week. Opportunity should be taken only to say whether something is missing or some priority should be claimed. Beyond that, there is no discussion now. If a certain item is included, you will get an opportunity to debate it on the floor of the House. I shall not entertain any other plea so far as the Salary and Allowances Bill is concerned. . . (*Interruptions*.)

SHRI S. M. BANERJEE : I want to offer a personal explanation.

MR. DEPUTY-SPEAKER : I do not want to continue this debate on the Salary and Allowances Bill. If they go into the merits, there is no end to it. You can make suggestions ; beyond that I shall not allow.

Secondly, as Shri Prakash Vir Shastri pointed out, I also feel that as the election of the President is going to take place, we should avoid reference to the candidates who are in the field.

श्री मधु लिमये (मुं गेर) : मैं सुझाव दे सकता हूँ।

SHRI THIRUMALA RAO (Kakinada) : Are you allowing a general dis-

[Shri Thirumal Rao]

cussion? That is what is happening. It was agreed by all the party leaders. But they are re-opening the question.

MR. DEPUTY-SPEAKER: I have already closed it and requested Members not to refer to that Bill. When that Bill comes up for discussion, they can refer to it. I am not going to allow any reference to it except other suggestions.

SHRI RANGA (Srikakulam): Our difficulty is that something is done and you allow it and afterwards you say you do not want to allow it.

While it is being done, you must say: no, no; it is not correct.

MR. DEPUTY-SPEAKER: Let us go to the next item.

SHRI RANGA: Suggestions can be made that such and such item also should be considered. No observations in regard to items put down were made in the past; that was the procedure.

MR. DEPUTY-SPEAKER: I know; therefore, I warned the hon. Members not to speak on that Bill now. But it started from one side and naturally there was reaction from the other side.

श्री मधु लिमये: अध्यक्ष महोदय, अगर आप मुझ को एक मिनट सुनते तो इतना समय ही नहीं जाता। मैं केवल यह कहना चाहता हूँ कि आज कोई ऐसी स्थिति नहीं है कि जिस में सैलरीज बिल को प्राथमिकता दी जाय।.....

MR. DEPUTY-SPEAKER: It has already been ventilated. If you refer to the Salary and Allowances Bill I shall not permit you.

श्री मधु लिमये: उस की जगह पर क्या लेना चाहिए, यह मैं कह रहा हूँ। मेरा सुझाव सुन लीजिए.....(व्यवधान).....अच्छा मैं नाम भी नहीं लेता हूँ सैलरीज बिल का।

मेरा सुझाव यह है कि इस बक्त तीन ऐसे महत्वपूर्ण सवाल हैं कि जिन के लिए समय देना चाहिए। मैं उन को सिर्फ गिना देता हूँ।

तेलंगाना में बहुत नाजुक स्थिति है। तेलंगाना पर पार्लियामेंट को बहस करने का मौका मिलना चाहिए अगले सप्ताह में। दूसरी बात अभी यह कहा गया कि भूतपूर्व उपप्रधान-मंत्री की वजह से बिरला एन्क्वायरी नहीं हो रही है। अब नया 'समाजवादी दृष्टिकोण' आ रहा है तो क्या वजह है कि बिरला एन्क्वायरी के बारे में बहस अब आप नहीं स्वीकार कर रहे हैं। तीसरी बात मैं यह कहना चाहता हूँ कि पश्चिम बंगाल की सरकार जूट उद्योग की जांच कराना चाहती है और केन्द्रीय सरकार विरोध कर रही है। सभी लोग जानते हैं कि जूट के मिल मालिकों ने इस घन्चे का सत्यानाश किया है चोरी कर के। इसलिए मेरा सुझाव है कि जूट घन्चे की जांच के बारे में बहस करने का हमको मौका मिले और बिरला वाला मामला जरूर आए ताकि हम को पता चले कि इस के पीछे राजनीति क्या थी?

SHRI P. RAMAMURTI (Madurai): I have only one submission to make. You must allow Mr. Banerjee to offer a personal explanation. He has been referred to by name. He must be allowed to make a personal explanation.

MR. DEPUTY-SPEAKER: Not at this hour; let him write to me. He will get an opportunity at the appropriate time.

श्री अटल बिहारी वाजपेयी (बलरामपुर): उपाध्यक्ष महोदय, मुझे तीन बातें कहनी हैं। पहली बात संसदीय कार्य मंत्री ने सूचना दी है कि अगले सप्ताह वैकिंग कम्पनीज बिल लिया जायेगा और इस सूचना के साथ उन्होंने यह नहीं बताया कि सरकार उस विधेयक को सेलेक्ट कमेटी को भेजना चाहती है या नहीं? उनका मौन यह संकेत देता है कि एक ओर तो सरकार इस विधेयक को महत्वपूर्ण समझती है दूसरी ओर बिना सेलेक्ट कमेटी में इस विधेयक को भेजे हुए पास करवा चाहती है। इसके बारे में सदन को गम्भीरता से विचार करना होगा...

MR. DEPUTY-SPEAKER : Is this the occasion to raise this issue according to the procedure? You can raise it when it comes before the House.

श्री अटल बिहारी बाजपेयी : उपाध्यक्ष महोदय, ज्वाइन्ट सिलेक्ट कमेटी के बारे में विजनेस एडवाइज़री कमेटी फंसला करती है और सरकार विजनेस एडवाइज़री कमेटी को यह सूचना देती है.....

MR. DEPUTY-SPEAKER : It is never done. According to the procedure that we follow, at this hour, no. This is in appropriate.

श्री अटल बिहारी बाजपेयी : दूसरी बात, जिस दिन सदन की बैठक शुरू हुई, आपको याद होगा, हम लोग आपके पास गये थे और हमने कहा था कि पं० बीन दयाल उपाध्याय हत्या-काण्ड के अभियुक्तों को अदालत ने हत्या के जुर्म से बरी कर दिया है, आप इस मामले को सदन में उठाने का मौका दें। हम चाहते थे—स्वयं प्रस्ताव रखना। लेकिन जब हमने ध्यान आकर्षण की सूचना दी तो आपने कहा कि कोई समय निकाला जायगा। दिन बीतते जा रहे हैं, उस हत्या के रहस्य पर पर्दा पड़ा हुआ है। हम चाहते हैं कि सदन को उस के बारे में विचार करने का मौका मिलना चाहिए आप इस के लिए अगले हफ्ते में कोई समय तय कर दें।

SHRI SAMAR GUHA (Contai) : Mr Deputy-Speaker, Sir, just two days before, at the Committee Meeting, in respect of the No-Day-Yet-Named-Motions, it was decided that at least three No-Day-Yet-Named-Motions should be taken up in this session. There were two or three resolutions to be adopted, in which one was about the demand for a fresh enquiry into the reported death of Nataji and the second was about the constitution of an Inter-State Council. But I find that not even one motion has been included in the list of business.

Secondly, serious reports have come from the border area of Bihar, where a number of refugees have been killed and

hundreds of their houses looted and burnt. I want that the Government should make a statement about the happenings there.

Thirdly, I quite agree with Shri Madhu Limaye that a serious situation is going to arise in West Bengal as a result of the threatened strike by the jute workers there, and also the West Bengal Government have instituted the Jute Enquiry Commission contrary to the suggestion made by the Union Government. Therefore, it is desirable that the Union Government should make a statement on the situation.

Lastly, a serious report has appeared in today's papers, wherein a Member of this House has made a very derogatory remark about our Constitution. He has said that in our democracy, "an idiot is equal to a genius and two idiots are better than a genius." (*Interruption*).

MR. DEPUTY-SPEAKER ; Order, order. I am not permitting any more remarks. I may say that the hon. Members are misusing this opportunity by bringing in extraneous matters. Only suggestions on items for incorporation in the agenda are permissible.

श्री रणधीर सिंह (रोहतक) : डिप्टी स्पीकर महोदय, मुझे देहात के बारे में एक बात कहनी है और चाहता हूँ कि उसकी बाबत हाउस में बहस होनी चाहिये। मैं आपकी मारफत पार्लियामेन्टी अफेयर्स मिनिस्टर साहब से गुजारिश करूँगा कि हरियाणा और हिन्दुस्तान के कई हिस्सों में कहत पड़ा हुआ है, पीने के लिए पानी नहीं है, डंगरों के लिए चारा नहीं है, अनाज तक नहीं मिलता है और कई सूबों में बहुत ज्यादा बाढ़ आई हुई है। कहत और ड्राउट से जो हालात पैदा हुए हैं, जिसकी वजह से किसानों, गरीब मजदूरों और हरिजनों को जिन मुश्किलों का सामना करना पड़ रहा है, उन हालात पर गौर करने के लिये इस हाउस के सामने जल्द से जल्द डिबेट लानी चाहिए। मैं चाहता हूँ कि आप पार्लियामेन्टी अफेयर्स मिनिस्टर साहब को ताकीद करें कि यह जरूर आना चाहिये।

SEVERAL HON. MEMBERS *rose*—

MR. DEPUTY-SPEAKER : Order, order. If this time is utilised for ventilating certain things which have been addressed to the Chair already, how is it possible to continue? Only suggestions can be made. (*Interruption*) If this goes on I will have to say "nothing will go on record". I am calling Shri Surendranath Dwivedy. He make a may brief suggestion. After him nobody will be permitted. There is some limit to this.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Sir, I am surprised to find that the business announced by the Minister of Parliamentary Affairs does not include a discussion on the report of the Committee on Defections. As you may remember, Sir, last time this assurance was given in this House. It was even said that it will be taken up before the House adjourned but due to want of time that was not done. The first week of this session is over. Even in the second week it is not included anywhere, although I am glad that the Home Minister has even revived the notice for discussion. As you know, Sir, Delhi is thick with rumours that there will be large-scale defections at the time of Presidential elections. Therefore, it is but proper that we discuss this report next week and it should get priority (*Interruptions*).

MR. DEPUTY-SPEAKER: Order, order. The suggestions already made, if accepted, I think will absorb the whole session. Whatever is permissible or practicable may be accepted.

SHRI RANGA : Sir, I want to suggest that the Telengana Debate should be given time as soon as possible.

Secondly, the depredations caused by Naxalbari Communists are a threat to the whole of India. I would like an early opportunity for discussing that.

SOME HON. MEMBERS *rose*.—

DR. DEPUTY-SPEAKER : I have already said that I will not allow any more suggestions. There must be some limit to this. If still hon. Members persist and go

on speaking I will sit quiet and nothing will go on record. Please resume your seats.

SHRI RAGHU RAMAIAH : Sir, I am very grateful to the hon. Members for the suggestions that they have been good enough to make. Some of them we may have to discuss with the Business Advisory Committee. Some of them are matters which the Government has to consider and come to a decision. We shall certainly take into consideration all that has been expressed by various hon. Members and give due consideration to them.

12.49 hrs.

ELECTIONS TO COMMITTEES

(i) General Council of the Indian Schools of Mines, Dhanbad

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : Sir, I beg to move :

"That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, to members from among themselves to serve as members of the Indian School of Mines, Dhanbad, from the date of their appointment, subject to the other provisions of the said Rules and Regulations."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of the provisions contained in rules 4 (ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the member of the Lak Sabha do proceed to elect, in such manner as the Speaker may direct, to members from among themselves to as members of the General Council of the Indian School of Mines, Dhanbad, from the date of their appointment,